

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:111  
ANSWERED ON:13.07.2004  
DISBURSEMENT OF RELIEF TO MIGRANTS  
Sen Smt. Minati

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware that the relief to the migrants from the Pakistan held areas of J&K have not been disbursed to the beneficiaries as yet in spite of his Ministry administrative sanction on August 09,2000;
- (b) if so, details thereof; and
- (c) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT )

(a) & (b): According to the administrative sanction issued by Government of India on 9.8.2000, the Government of J&K has to incur expenditure on the relief/rehabilitation assistance to the displaced persons from Pak occupied Kashmir of J&K and then claim reimbursement from the Government of India. Government of India has sanctioned Rs. 6.17 crore on account advance to Government of J&K upto the period ending March, 2004 for disbursement. As reported by Government of J&K, 1038 verified and eligible families have so far been granted assistance.

(c): The implementation of the relief measures is being monitored by a Committee headed by the Divisional Commissioner, Jammu with members from this Ministry. Substantial progress has been made in the verification of cases by the Committee which meets at Jammu at regular intervals.